

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

1.

C.P. (IB)/170(MB)2023

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.03.2023**

NAME OF THE PARTIES: Equiptrans Logistics Private Limited
Vs
Essar Services India Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Yash Jariwala, Ld. Counsel for the Financial Creditor present. Mr. Amir Arsiwala, Ld. Counsel for the Corporate Debtor present.
2. Counsel for the Corporate Debtor seeks time for filing reply. At request, three weeks' time is granted. Copy of the reply shall be served on the counsel for the Financial Creditor well before the next date of hearing in the matter.
3. List this matter for further consideration on **17.04.2023**.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)